**Details of Offences and Penalties under FSS Act, 2006**

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| **Relevant provision under FSS Act, 2006** | **Offence** | **Persons****covered** | **Imprisonment** | **Fine (Rs.)** |
| Section 50 | Selling food not ofQuality demanded by purchaser |  Seller | - | Not exceeding Rs 2 Lakhs**For Petty Manufacturer-** Penalty not exceeding Rs.25,000/- |
| Section 51 | Sub - standard food | Seller, Storage,Distributor,Importer |  | May extend upto Rs 5 Lakhs |
| Section 52 | Misbranded food | -do- | - | May extend upto Rs 3 Lakhs |
| Section 53 | Misleadingadvertisement | Publisher orany personinvolved inpublishing | - | May extend upto Rs 10 Lakhs |
| Section 54 | Food containingextraneousmatter | Manufacturer,Seller, Storage,Distributor,Importer | - | May extend upto Rs 1 Lakhs |
| Section 55 | Failure to complywithdirections of Food Safety Officer | Food businessoperator orimporter | - | May extend upto Rs 2 Lakhs |
| Section 56 | Unhygienic orunsanitary:Processing; orManufacture | Manufactureror processor | - | May extend upto Rs 1 Lakhs |
| Section57 | Possessing Foodadulterant | Manufacturer,Seller, Storage,Distributor,Importer | **-** | Injurious toHealth-Not exceeding Rs 10 Lakhs;Non-injurious tohealth-Not exceeding Rs 2 Lakhs |
| Section58 | For contraventions where no specific penalty is provided | Any person contravening | **-** | Fine may extend upto fine of 2 Lakhs |
| Section59 | Punishment for Unsafe food | Manufacturer ,Seller, Storage, Distributor, Importer | **No injury-**Imprisonment may extend upto 6 months**Non-grievous injury –** Imprisonment may extend upto 1 year;**Grievous injury-**Imprisonment may extend upto 6years;**Death –** Imprisonment for a term not less than 7 years and may expend upto Life imprisonment | May extend up to 1 Lakh.May extend up to 3 LakhsMay extend up to 5 LakhsNot less than 10 Lakhs |
| Section60 | Interference with seized items | Any person | May extend upto 6 months | May extend upto 2 Lakhs |
| Section61 | Providing falseinformation | Any person sodirected | May extend upto 3 months | May extend upto 2 Lakhs |
| Section62 | Obstruction orimpersonation ofFSO withoutreasonableexcuse | Any person | May extend upto 3 months | May extend upto 1 Lakhs |
| Section 63 | Carrying onbusiness withoutlicense | Any person orFood businessoperator | May extend upto 6 months | May extend upto 5 Lakhs.For Petty Manufacturer- Exempted |
| Section64 | Subsequentoffences | Any personpreviously convicted of an offense | Twice thePunishment which might have been imposed on first conviction subject to punishment being maximum provided for same offense.Licence shall be cancelled | Furtherfine on daily basis which may extend up to one lakh Rs. where offence is continuing one.  |